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| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------------|------------------|--|---|
| 8 | 31.1.92 | <p>Mr.A.B.Mishra, learned Standing Counsel prayed for four weeks adjournment to file counter. This matter relates to 1987. A special Divisional Bench is functioning from 4.2.1992. In such circumstances it is not possible to grant long adjournment to file counter. This case is fixed for hearing to 6.2.1992. In the meanwhile counter be filed.</p> <p style="text-align: right;"><i>JK</i></p> | |
| 9 | 6.2.92 | <p>Mr. Bhaumik, learned Counsel for the petitioner files a memo and submits in the presence of Mr. A.B.Mishra, learned Standing Counsel and Mr. K.C. Mohanty, learned Govt. Advocate for the State of Orissa that the case has become infructuous and he does not want to proceed any further. Hence the case is dispensed of as infructuous.</p> <p style="text-align: right;"><i>JK</i></p> | <p>VICE-CHAIRMAN</p> <p style="text-align: right;"><i>Vice-Chairman</i></p> <p style="text-align: right;"><i>M. Narine</i> Member (A)</p> |